

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**CHANDIGARH (COURT – II)**  
***(Through Hybrid Mode)***

**Item No. 103**

**IA(I.B.C)/680(CH)2022**

**IA(I.B.C)/987(CH)2024**

**And**

**CP (IB) No. 46/Chd/Hry/2022**

**IN THE MATTER OF:**

**Phoenix Arc Private Limited**

...

**Petitioner**

**Versus**

**Vikram Sharma**

...

**Respondent**

**Under Section: 95, IBC 2016**

**Rule: 11 of NCLT, 2016**

**Order delivered on 25.04.2024**

**CORAM:**

**SHRI. SATYA RANJAN PRASAD,  
HON'BLE MEMBER (T)**

**SHRI. P.S.N. PRASAD,  
HON'BLE MEMBER (J)**

**PRESENT:**

**For the petitioner**

: Ms. Divya Sharma and Mr. Ekant Mittal,  
Advocates

**For the RP**

: Mr. Pulkit Goyal, Advocate with Mr. Debi  
Prasana Sarangi, RP in person

**For the respondent**

: Mr. Vipul Joshi, Advocate

**ORDER**

Counsel for the RP is present as well RP in person is present *via* video conferencing mode at the time of hearing of the matter. Learned counsel for the RP is directed to take steps to ensure RP to file fresh Authorization for Assignment-AFA as the existing 'AFA' was for the period commencing from 02.03.2023 to 01.03.2024. A week days' time is granted to file fresh 'AFA' of the proposed IRP. Heard the submissions made by the counsel present at the

time of hearing of the matter. At the request of counsels present at the time of hearing of the matter, let the matter be posted to 15.05.2024.

Sd/-

**(SATYA RANJAN PRASAD)**  
**HON'BLE MEMBER (T)**

Sd/-

**(DR. P.S.N. PRASAD)**  
**HON'BLE MEMBER (J)**